

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-62/2023/11905 /A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, Smti. Manju Bordoloi,
i/c District and Sessions Judge,
Lakhimpur, North Lakhimpur.

Dated Guwahati the 19th December, 2024.

Sub: **Earned Leave.**

Ref:- Your letter No. DJL/9732/2024 Dated 17.12.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave from 27.12.2024 to 10.01.2025** (sufficing 11.01.2025 and 12.01.2025 to 15.01.2025), **along with station leave permission, with the official vehicle, at own cost, from the morning of 27.12.2024 till the morning of 16.01.2025**, as prayed for. Further, you are allowed to hand over charge to the Addl. District & Sessions Judge (FTC), and in her absence to the next Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

Sdf
JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-62/2023/11906-11907 /A, dated

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
(Copy of the leave application in prescribed format is enclosed herewith).
2. The Project Manager, Gauhati High Court.

Sdf
JT. REGISTRAR (VIGILANCE)